



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jun/202627/5

DATED: 11/06/2026

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jun/202627/5 dated 11/06/2026 of Norms Committee - VI for the year 2026-27 was held on 11/06/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Raj Kumari Singh, Deputy DGFT	DGFT(HQ)
2	Shri Sandip R Kote. Director	Ministry of Food Processing Industries
3	Shri Dineshnarain Mathur, Technical Consultant	DGFT
4	Shri Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jun/202627/5
Case Status	Case Rejected
Party Name	AUM TRADING
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00001123AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and observed that the firm has not specified any value addition in respect of the product under consideration. In absence of adequate details regarding value addition, the application does not meet the required criteria. Accordingly, the committee decided to reject the case.	

Case No.	2 / NC/6/MEET/Jun/202627/5				
Case Status	Case Approved				
Party Name	AELEA COMMODITIES LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026				
HQ File Number	HQRNORM APPLY 00001038AM27				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1	Cashew Butter (Moisture contain 3% & Cashew 100%)	233.75 MTs	1.	Cashew Kernel	250.0 MTs

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 1 year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
4. The Import should be monitored as per CIF value conditions prescribed under DFT Policy Notification No.59/2015-2020 dated 21.02.2023.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/Jun/202627/5
Case Status	Case Approved
Party Name	ASIAN TEA COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00000886AM27
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2 allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Serial No	Import Item Name	Quantity
1.	Blended Black Tea (Each Kg of Export item will contain Not Less Than 0.25 Kg of Imported Black Tea)	1.0 Kg.	1.	Black Tea	0.25 Kg.

Note: The firm will account for 1,98,750 Kg. Imported Black Tea in the Export

1. The grade, quality and origin of imported tea should match with the tea exported.
2. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 6 months from the date of uploading the minutes on the DGFT website.
3. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
4. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/6/MEET/Jun/202627/5
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00000907AM27
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1	VEGETABLE FATBASE POWDER (CONTAINING 23% TO 25% OF PALM FAT) (HSN Code 21069099)	8000.0 MTs	1.	REFINED BLEACHED AND DEODORIZED PALMOLEIN (HSN 15119020)	1840.0 MTs
			2.	ACID CASEIN (HSN 35011000)	84.8 MTs

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 1 year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	5 / NC/6/MEET/Jun/202627/5
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00000920AM27
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1	INSTANT FAT FILLED POWDER (Containing 30% of Palm Fat and 16% Protein)	500.0 MTs	1.	REFINED BLEACHED AND DEODORIZED PALMOLEIN (HSN 15119020)	154.0 MTs
			2.	ACID CASEIN (HSN 35011000)	20.71 MTs
			3.	SKIMMED MILK POWDER (HSN 4021010)	80.0 MTs
			4.	WHEY PROTEIN (HSN WHEY PROTEIN)	57.14 MTs

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 1 year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	6 / NC/6/MEET/Jun/202627/5
Case Status	Case Approved
Party Name	SHAH BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00000935AM27
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2 allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Serial No	Import Item Name	Quantity
1.	Blended Black Tea (Each Kg of Export item will contain Not Less Than 0.50Kg of Imported Black Tea)	1.0 Kg.	1.	Black Tea	0.50 Kg.
2.	Blended Black Tea (Each Kg of Export item will contain Not Less Than 0.50Kg of Imported Black Tea)	1.0 Kg.	2.	Black Tea	0.50 Kg.

1. The grade, quality and origin of imported tea should match with the tea exported.
2. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 6 months from the date of uploading the minutes on the DGFT website.
3. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
4. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00000974AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification: 1. Meaning and relevance of the term 'Nil' as mentioned in the description of the import item. 2. Justification of wastage. The case stands deferred.	

Case No.	8 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00000975AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification: 1. Meaning and relevance of the term 'Nil' as mentioned in the description of the import item. 2. Justification of wastage. The case stands deferred.	

Case No.	9 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00000976AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification: 1. Meaning and relevance of the term 'Nil' as mentioned in the description of the import item. 2. Justification of wastage. The case stands deferred.	

Case No.	10 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00000977AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification: 1. Meaning and relevance of the term 'Nil' as mentioned in the description of the import item. 2. Justification of wastage. The case stands deferred.	

Case No.	11 / NC/6/MEET/Jun/202627/5
Case Status	Case Approved
Party Name	PARAM DAIRY LIMITED
Meeting Number and	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026

Date					
HQ File Number	HQRNORM APPLY 00001009AM27				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1	Anhydrous Milk Fat (Moisture content <0.10%)	195.27 MTs	1.	Unsalted Sweet Cream Butter (Moisture content >15%)	238.01 MTs
1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for 1 year from the date of uploading the minutes on the DGFT website. 2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms. 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take subsequent consequential action accordingly					

Case No.	12 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00005040AM26
RA File Number	322404000039 AM18
Licence No and Date	3210078355/02/01/2018
Norms Committee Decision:	
NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-2, the firm is required to submit the following information/justification:	
1. Shipping Bill and Bill of entry to show actual export and import for the present license.	

The case stands deferred

Case No.	13 / NC/6/MEET/Jun/202627/5
Case Status	Case Rejected
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm has not provided the details of Shipping Bills as asked vide deficiency letter dated 09.04.2025. Hence, the committee decided to reject the case.	

Case No.	14 / NC/6/MEET/Jun/202627/5
Case Status	Case Rejected
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm has requested closure of the case as the applicable duty has already been paid by the firm. The case is closed.	

Case No.	15 / NC/6/MEET/Jun/202627/5
Case Status	Case Approved
Party Name	CHIRAG ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026

HQ File Number	HQRNORM REVIW00004607AM25				
RA File Number	242404000009 AM21				
Licence No and Date	2410043105/15/05/2020				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., Tech-1, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1	CRUDE METHYL METHACRYLATE MONOMER	2000000.0 Kgs.	1.	ACRYLIC PLASTIC STRIPS / OFFCUTS & ACRYLIC PLASTIC REGRIND (CTSH NO. 39069090	23,67,886.17 Kg
RA may take subsequent consequential action accordingly.					

Case No.	16 / NC/6/MEET/Jun/202627/5				
Case Status	Case Approved				
Party Name	CHIRAG ENTERPRISE				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026				
HQ File Number	HQRNORM REVIW00004504AM25				
RA File Number	242404000009 AM21				
Licence No and Date	2410043105/15/05/2020				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., Tech-1, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1	CRUDE METHYL METHACRYLATE MONOMER	2000000.0 Kgs.	1.	ACRYLIC PLASTIC STRIPS / OFFCUTS & ACRYLIC PLASTIC	23,67,886.17 Kg

				REGRIND (CTSH NO. 39069090)	
RA may take subsequent consequential action accordingly					

Case No.	17 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00000053AM27
RA File Number	31AA04007233 AM21
Licence No and Date	3111000219/23/03/2021
Norms Committee Decision:	
NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification:	
1. Recipe-cum Mass balance for the Export Item – Ready to cook mixes with details of imported and indigenous inputs. 2. Process Flow Chart for the Export Item. 3. Appendix 4E for the Export Item with details of indigenous items. 4. Details of the Export products (name etc.) 5. UOM: Clarify whether the UOM is Kg. activity or Kg.	
The case stands deferred	

Case No.	18 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00002814AM26
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision:	
NC considered the case as per the agenda and decided to defer the case as comments form Technical Expert i.e. MoFPI	

is awaited

Case No.	19 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification: 1. Detailed low Chart. 2. Wastage/loss during the processing stage 3. Recipe-cum Mass document. The case stands deferred.	

Case No.	20 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00004775AM26
RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has requested for personal hearing to explain about the material balance on content of % fat in export and import. Accordingly, the committee decided to defer the case and call the firm for personal hearing.	

Case No.	21 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00002817AM26
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision:	
NC considered the case as per the agenda and decided to defer the case as comments form Technical Expert i.e. MoFPI is awaited	

Case No.	22 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00004776AM26
RA File Number	30AX04000216 AM24
Licence No and Date	3011004057/24/08/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has requested for personal hearing to explain about the material balance on content of % fat in export and import. Accordingly, the committee decided to defer the case and call the firm for personal hearing	

Case No.	23 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00005104AM26
RA File Number	34AX04000471 AM24
Licence No and Date	3411004262/20/10/2023
Norms Committee Decision:	

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification:

1. Detailed Flow Chart.
2. Distinction between the Export and Import item descriptions
3. Define the value addition process.

The case stands deferred.

Case No.	24 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00000189AM26
RA File Number	05AX04002310 AM24
Licence No and Date	0511021822/31/10/2023
Norms Committee Decision:	
NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification: 1. Proper detailed Flow Chart. 2. Wastage/loss during the processing stage. 3. Recipe-cum Mass document. The case stands deferred.	

Case No.	25 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00000313AM25
RA File Number	05AX04000071 AM25
Licence No and Date	0511025036/18/04/2024
Norms Committee Decision:	
NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e.	

MoFPI, the firm is required to submit the following information/justification:

1. Proper detailed Flow Chart.
2. Wastage/loss during the processing stage.
3. Recipe-cum Mass balance.

The case stands deferred.

Case No.	26 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	ACM NATURAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00000470AM25
RA File Number	10AX04000024 AM25
Licence No and Date	1011002423/29/04/2024
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification: 1. Proper detailed Flow Chart. 2. Wastage/loss during the processing stage. The case stands deferred.	

Case No.	27 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00000510AM25
RA File Number	05AX04000233 AM25
Licence No and Date	0511025250/01/05/2024
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification:	

1. Proper detailed Flow Chart.
2. Wastage/loss during the processing stage.
3. Recipe-cum Mass balance.

The case stands deferred.

Case No.	28 / NC/6/MEET/Jun/202627/5
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00005105AM26
RA File Number	08AX04000486 AM25
Licence No and Date	0811012012/08/07/2024
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the committee noted that in the processing of product sterilization, no sufficient value addition has been observed. Hence, the committee decided to reject the Review of the case.	

Case No.	29 / NC/6/MEET/Jun/202627/5			
Case Status	Case Approved			
Party Name	ORION DECOR			
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026			
HQ File Number	HQRNORM REVIW00001135AM27			
RA File Number	05AX04001719 AM25			
Licence No and Date	0511027737/15/10/2024			
Norms Committee Decision:				
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. Tech-1, allowing the following inputs:				
Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity

1	VARIOUS TYPE OF LAMPS Made of IRON, BRASS, ALUMUNIU, WOODEN, GLASS ETC. (94059900,94052100,94051900,85366190,85441990,85444220 ,8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER	40000.0 PCS	As per S.No.1-4 in the application.	All Import Items are allowed on relevant specifications on 'Net to 'Net basis' with accountability in Export Items.
2	VARIOUS TYPE OF LAMPS Made of IRON, BRASS, ALUMUNIU, WOODEN, GLASS ETC. (94059900,94052100,94051900,85366190,85441990,85444220 ,8536 5020,85366190 FITTED IMPORTS ITEM CORDSET)	45000.0 PCS		
3	VARIOUS TYPE OF LAMPS Made of IRON, BRASS, ALUMUNIU, WOODEN, GLASS ETC. (94059900,94052100,94051900,85366190,85441990,85444220 8536 5020,85366190 FITTED IMPORTS ITEM LAMP HOLDER)	30000.0 PCS		
4	VARIOUS TYPE OF LAMPS Made of IRON, BRASS, ALUMUNIU, WOODEN, GLASS ETC. (94059900,94052100,94051900,85366190,85441990,85444220 ,8536 5020,85366190 FITTED IMPORTS ITEM POWER CORDS)	30000.0 PCS		

RA may take subsequent consequential action accordingly.

Case No.	30 / NC/6/MEET/Jun/202627/5
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00005107AM26
RA File Number	34AX04000779 AM25
Licence No and Date	3411005809/16/12/2024
Norms Committee Decision:	
NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the committee noted that in the processing of product sterilization, no sufficient value addition has been observed. Hence, the committee decided to reject the Review of the case.	

Case No.	31 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00005447AM25
RA File Number	07AX04001593 AM25
Licence No and Date	0711013254/03/01/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-1, the firm is required to submit the following information/justification: 1. Wastage at each stage of manufacturing. 2. Material balance between import and export on caffeine content basis. The case stands deferred.	

Case No.	32 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	MARINES CANNING INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00005712AM25
RA File Number	07AX04001663 AM25
Licence No and Date	0711013361/17/01/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e.CIFT, the firm is required to submit the following information/justification: 1. Specify in numbers the quantity of different cans imported and the total number packed. 2. Image of damaged cans in different size categories. The case stands deferred.	

Case No.	33 / NC/6/MEET/Jun/202627/5
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Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00005705AM25
RA File Number	13AX04000328 AM25
Licence No and Date	1311003622/17/01/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to defer the case as comments form Technical Expert i.e. MoFPI is awaited.	

Case No.	34 / NC/6/MEET/Jun/202627/5
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00005129AM26
RA File Number	34AX04000049 AM26
Licence No and Date	3411006352/28/04/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the committee noted that in the processing of product sterilization, no sufficient value addition has been observed. Hence, the committee decided to reject the Review of the case.	

Case No.	35 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	KADAMBA INTRAC PVT.LTD,
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00000877AM26
RA File Number	07AX04000227 AM26
Licence No and Date	0711014477/16/05/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI,	

the firm is required to submit the following information/justification:

1. Proper detailed Flow Chart.
2. Wastage/loss during the processing stage.
3. Recipe-cum Mass document.

The case stands deferred.

Case No.	36 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	KALPEX AGRO EXTRACTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00001071AM26
RA File Number	10AX04000065 AM26
Licence No and Date	1011003147/27/05/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification: 1. Proper detailed Flow Chart. 2. Wastage/loss during the processing stage. The case stands deferred.	

Case No.	37 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	M/S SPARKLING SIP TEAS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00001322AM26
RA File Number	02AX04000180 AM26
Licence No and Date	0211008846/05/06/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-2, the firm is required to submit the following information/justification:	

1. Complete details of Indigenous items with Quantity requirement.
2. % composition of Export Item showing both Import and Indigenous items.
3. COA of Export Item in support of (2) above.

The case stands deferred.

Case No.	38 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00001819AM26
RA File Number	33AX04000044 AM26
Licence No and Date	3311002810/02/07/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-1, the firm is required to submit the complete and proper documentation/clarification on the following: 1. % fat content in Import Item (COA from foreign supplier). 2. % fact content in Export Item separately. 3. % wastage at each stage of manufacture with justification. The case stands deferred.	

Case No.	39 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	TROUW NUTRITION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00002042AM26
RA File Number	09AX04000222 AM26
Licence No and Date	0911010013/14/07/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification:	

1. Revised Appendix 4E incorporating details of wastage and indigenous items.

The case stands deferred.

Case No.	40 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	EXPRESS KITCHEN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00000926AM27
RA File Number	08AX04000737 AM26
Licence No and Date	0811015748/31/07/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-1, the committee noted that the specific reply has still not been given by the firm. Hence, the committee decided to reject the Review of the case.	

Case No.	41 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	MARINES CANNING INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM REVIW00004887AM26
RA File Number	07AX04001061 AM26
Licence No and Date	0711015633/17/09/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e.CIFT, the firm is required to submit the following information/justification: 1. Specify in numbers the quantity of different cans imported and the total number packed. 2. Image of damaged cans in different size categories. The case stands deferred.	

Case No.	42 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	NEO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00005680AM26
RA File Number	07AX04001968 AM26
Licence No and Date	0711016882/03/02/2026
Norms Committee Decision: NC considered the case as per the agenda and decided to defer the case as comments form Technical Expert i.e. MoFPI is awaited.	

Case No.	43 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	GLOBAL GREEN COMPANY LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00005770AM26
RA File Number	07AX04001954 AM26
Licence No and Date	0711016921/05/02/2026
Norms Committee Decision: NC considered the case as per the agenda and decided to defer the case as comments form Technical Expert i.e. MoFPI is awaited.	

Case No.	44 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00005772AM26
RA File Number	07AX04001966 AM26
Licence No and Date	0711016926/05/02/2026
Norms Committee Decision:	

NC considered the case as per the agenda and decided to defer the case as comments form Technical Expert i.e. MoFPI is awaited.

Case No.	45 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	NEO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00005793AM26
RA File Number	07AX04001981 AM26
Licence No and Date	0711016927/06/02/2026
Norms Committee Decision:	
NC considered the case as per the agenda and decided to defer the case as comments form Technical Expert i.e. MoFPI is awaited.	

Case No.	46 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00005840AM26
RA File Number	06AX04000383 AM26
Licence No and Date	0611004254/09/02/2026
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	47 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	AMAN METAL FINISHERS
Meeting Number	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026

and Date	
HQ File Number	HQRNORM APPLY 00005872AM26
RA File Number	05AX04004070 AM26
Licence No and Date	0511038108/11/02/2026
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-2 as per ITCHS Code.	

Case No.	48 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	BHARAT AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00005912AM26
RA File Number	08AX04001845 AM26
Licence No and Date	0811017618/12/02/2026
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification: 1. Proper detailed Flow Chart. 2. Wastage/loss during the processing stage. The case stands deferred	

Case No.	49 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	STANLEY OEM SOFAS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00005911AM26
RA File Number	07AX04001999 AM26
Licence No and Date	0711016991/12/02/2026
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e.	

Tech-1, the firm is required to submit the following information/justification:

1. Generic name of each Export product.
2. Wastage claimed.
3. Net content of following Import item in each of Export product alongwith drawing/design/layout (with photograph) of the Export Item and calculation to arrive at the quantity of Import of the following items:

(i) Card Board Sheet (ii) Hard Board (iii) Particle Plain Board (iv) Plywood Popular (v) Solid Pinewood of different thickness (vi) Fabric.
4. Clarification regarding import of fabric in Nos. in the application which should be in Sq. Meter.

The case stands deferred.

Case No.	50 / NC/6/MEET/Jun/202627/5
Case Status	Case Deferred
Party Name	BHARAT AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202627/ 5 and 11/06/2026
HQ File Number	HQRNORM APPLY 00005910AM26
RA File Number	08AX04001846 AM26
Licence No and Date	0811017617/12/02/2026
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information/justification: 1. Proper detailed Flow Chart. 2. Wastage/loss during the processing stage. The case stands deferred	